

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

IA No.3 in CIVIL APPEAL NO(s). 6528 OF 2008

BEFORE THE REGISTRAR M.P. BHADRAN

NATIONAL INSURANCE CO. LTD

Appellant (s)

VERSUS

MAYAWATI & ORS.

Respondent(s)

(With appln(s) for withdrawal and prayer for interim relief and office report ))

Date: 20/01/2009 This Appeal was called on for hearing today.

For Appellant(s)

Mr. M.K. Dua,Adv.

For Respondent(s)

Mr. P.I. Jose,Adv.

Mr. A. Mishra, Adv.

UPON hearing counsel the Court made the following  
ORDER

In respect of application for withdrawal of amount in deposit Ld. counsel for the applicant submitted that the application has been filed on behalf of respondents 1 to 7 and respondents 2 to 7 are the minor children of R.1. So R.1 is allowed to withdraw the amount in deposit as per order of the Hon'ble Court dated 24.10.2008.

(M.P.BHADRAN)

Registrar

SK